

DIVISION BENCH

ITEM NO.4

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

APPEAL NO.14/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 9th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	THE PR. COMMISSIONER OF INCOME TAX V/S M/S COLONIZERS PVT. LTD. & ORS.
UNDER SECTION	252 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Gaurav Mahajan, Sr. S.C.

: *For the Appellant/ I.T. Deptt.*

ORDER

Ld. Sr. Standing Counsel representing the Income Tax Department is present physically.

- 1. Let notices be issued to the Respondents, returnable within a period of two weeks and file affidavit of service within a period of one week.**
- 2. After receipt of notice, reply be filed by the respondents within a period of two weeks by serving an advance copy to the Ld. Counsel representing the Appellant. Thereafter, rejoinder if any, be filed within one week.**
- 3. The ROC may also file the complete set of STK-7 within the aforesaid stipulated period explaining the grounds on account which the respondent company was struck off.**
- 4. Let the matter be adjourned for further hearing on 13th June, 2024.**

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

9th May, 2024

*Kavya Prakash Srivastava
(Stenographer)*